

ITEM NO.20

COURT NO.12

SECTION III

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Diary No(s). No(s).
748/2015

(Arising out of impugned final judgment and order dated 06/02/2014
in TRC No. 3/2014 06/02/2014 in TRC No. 4/2014 06/02/2014 in TRC
No. 5/2014 passed by the High Court of A.P. at Hyderabad)

STATE OF ANDHRA PRADESH

Petitioner(s)

VERSUS

M/S MAHESHWARI PARBOILED RICE MILL

Respondent(s)

(Office report on default)

Date : 08/03/2017 This petition was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE ADARSH KUMAR GOEL

[IN CHAMBERS]

For Petitioner(s) Mr. S. Udaya K. Sagar, Adv.

Mr. Mrityunjai Singh, Adv.

M/s. Venkat Palwai Law Associates.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Four weeks time is granted for doing the needful,
failing which the special leave petition shall stand dismissed
without further reference to the Court.

(SWETA DHYANI)

(PARVEEN KUMARI)

SR.P.A

COURT MASTER